

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

Original Application No. 290/00071/2021

Date of decision: 07.04.2021

CORAM

**HON'BLE MRS. JASMINE AHMED, MEMBER (J)
HON'BLE MS. ARCHANA NIGAM, MEMBER (A)**

Smt. Pushpa Bhansali W/o Late Shri S.R. Bhansali, aged about 84 years, R/o E-25 "Pushp-Swaroop", Shastri Nagar, Jodhpur, through her next friend son Ravi Bhansali.

.....Applicant

By Advocate: Mr. Falgun Buch, proxy counsel for Mr. Kuldeep Mathur, present through VC.

Versus

1. Union of India through the Secretary, Ministry of Law and Justice, Shastri Bhawan, New Delhi-110001.
2. Central Administrative Tribunal through Principal Registrar, 61/35, Copernicus Marg, New Delhi-110001.
3. Pay and Accounts Officer, Ministry of Finance, Department of Expenditure, Central Pension Accounting Office, Trikoot-II, Bhikaji Kama Place, New Delhi-110029.
4. PAO (Central Administrative Tribunal, Old CIC Club Building, OLD JNU Campus, New Post Office, Munirka, NEW DELHI-110067.

5. The Manager, Punjab National Bank, Punjab National Bank, CPPC, 1st Floor, Gurudwara Road, Karol Bagh, New Delhi, Delhi-110005.
6. The Manager, Punjab National Bank, CPPC, 2 Nehru Palace, Tonk Road, Jaipur-302015.
7. The Branch Manager, Punjab National Bank, C-97, P & T Circle, Shastri Nagar, Jodhpur-342003.

.....Respondents

ORDER (ORAL)

Per Hon'ble Mrs. Jasmine Ahmed, Member (J)

Heard.

2. Learned counsel for the applicant states that the applicant Smt. Pushpa Bhansali, who is the wife of Late Shri S.R. Bhansali (Ex. Judicial Member of this Tribunal), aged about 84 years and suffering from various ailments like dementia etc. Shri S.R. Bhansali, Ex. Judicial Member of this Bench passed away on 27.12.2016.

3. It is the contention of the learned counsel for the applicant that till date no family pension has been released in favour of the applicant herein, though, she is very much legally entitled for that. In this regard, a query was put to the learned counsel for the applicant whether at all the family pension has ever been released

in favour of the applicant or not, the learned counsel for the applicant replies in negative. On query, whether any representation has been preferred by the applicant or not, the learned counsel for the applicant states that the applicant would be happy and satisfied if she is permitted to prefer a detailed representation within a week from today and also the respondents may be directed to decide the said representation of the applicant within a time bound manner.

3. We have heard the learned counsel for the applicant and also perused the material available on record as on today.

4. It is unfortunate that Shri S.R. Bhansali, Ex. Judicial Member of this Bench passed away on 27.12.2016 and till date no family pension has been released in favour of the applicant herein. It is also unfortunate that the applicant herein is 84 years of age and suffering from various ailments, is deprived of her legal rights to get family pension in the event of death of her husband Late Shri S.R. Bhansali.

5. Taking into consideration the short prayer made by the learned counsel for the applicant, we are inclined to dispose off this OA. Accordingly, the applicant/ her legal heir /lawyer is directed to prefer a detailed representation before the respondent department

within 7 days from today, and the respondent department is directed to decide the said representation of the applicant within one month from the date of receipt of such representation if the facts are not found otherwise and also to take all the necessary steps for releasing the family pension taking into consideration the age of the applicant, as well as also taking into consideration that Shri S.R. Bhansali, Ex. Judicial Member of this Bench passed away more than 4 years back.

6. With the above direction, the OA is disposed off at the admission stage itself. It is made clear that while disposing off the said OA, we have not commented anything on the merits of the case.

(ARCHANA NIGAM)
MEMBER (A)

(JASMINE AHMED)
MEMBER (J)

rss